

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

OA NO . 148 /2025/EZ

IN THE MATTER OF -:

RAKHINI MIPI

APPLICANT

VERSUS

STATE OF ARUNANCHAL PRADESH & ORS.

RESPONDENTS

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TS y

DATE 15/07/25

PRAKASH PANDEY

Place Roing

COUNSEL FOR THE APPLICANT

E- MAIL –advprakashpande@gmail.com

Mobile No 7805008055

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

OA NO . /2025

IN THE MATTER OF -:

RAKHINI MIPI

APPLICANT

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STATE OF ARUNANCHAL PRADESH & ORS.

RESPONDENTS

SYNOPSIS

The present Original Application is filed against the unauthorized and illegal action of respondent no 10 NHPC Ltd wherein respondent no 10 is disposing the Mucks directly into Dibang River pertaining to ongoing project of 2880 MW Dibang Multipurpose Project site in Roing , District Lower Dibang Valley of Arunachal Pradesh, which causing into damage of forest area and its restrain the flow of river, polluted the Dibang river and its great threat for human consumption and marine lives which is strict **violation of Water (Prevention and Control Of Pollution) Act 1974.**

MOEF & CC granted stage I and II FC(Forest Clearance) but there is gross violation of Point No Vi, X, XI, XVII, XVIII, of Consent, As No Boundary Pillar of RCC(Reinforced Cement Concrete) 4 feet pillar not yet constructed under submergence area and Community forest land for maintaining of actual demarcation The legal position in this regard is ample clear and it is a pre requisite norm for any authority, which is responsible for construction activity in any area has to dispose of mucks into specific/designated area which should be far away from the Dibang River

As Because of Dumping of Mucks in riverbed area lead to narrowing of river path and causing obstruction in river flow.

further in spite of clear & strict rules respondent no 10 has violated all the norms and dispose of mucks into the said river .Plastic waste also directly dispose off into the rivers .stone crusher operating without Precautionary measure, polluting the entire area, Mixture plants operate without any dust arrester

Respondent authority 1 to 10 who having responsibility to provide safeguards to forest ,river and environment, its like they are in collusion with polluter. No any strict action taken against the project proponent .

DATE 15/7 /2025

Place Roing



PRAKASH PANDEY

COUNSEL FOR THE APPLICANT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

OA NO . /2025

IN THE MATTER OF -:

RAKHINI MIPI

APPLICANT

VERSUS

STATE OF ARUNANCHAL PRADESH & ORS.

RESPONDENTS

CHRONOLOGY OF EVENTS

Date	Particulars
25/03/2025	Applicant Seen that Respondent without following Environmental norms carrying out Construction Activity
01/04/2025	Applicant Complaint To authority
21/07/2025	Applicant Approach Before Hon'ble Tribunal

DATE 15/7 /2025

Place Roing



PRAKASH PANDEY

COUNSEL FOR THE APPLICANT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

Memorandum of Application

(Under Section 14,15 Read with 18 of National Green Tribunal Act 2010)

OA NO . /2025

IN THE MATTER OF -:

RAKHINI MIPI S/O JIHI MIPI

R/O DILBANG VALLEY , VILAGE MIPI

DISTRICT LOWER DIBANG VALLEY

ARUNANCHAL PRADESH

MOB NO 8416087117

Mail ID mipirakhini92@gmail.com

APPLICANT

VERSUS

1. STATE OF ARUNANCHAL PRADESH

Through Chief Secretary

6th Floor ,Block 2,Itanagar791111 Arunachal Pradesh

Email Id cmoffice-arn@gov.in

**2. MINISTRY OF ENVIORNMENT AND FOREST AND
CLIMATE GOVERNMENT UNION OF INDIA**

Through its secretary, New Delhi

Indra Prayavaran Bhawan Jor Bag New Delhi

Email Id secy-moef@nic.in

3. THE INSPECTOR GENERAL OF FOREST

Ministry of Environment ,Forest and Climate Change

Integrated Regional Office,Guwahati 4th Floor

Housefed Building,GS

Road Rukminigaon Guwahati-781022)Assam)

Email Id hoff-assam@gov.in

4. THE PRINCIPAL CONSERVATOR OF FORESTS AND HOFF

Department of Environment ,Forest and Climate Change

Govt of Arunachal Pradesh Itanagar

Arunachal Pradesh-791111

Email Id PCCF-arn@nic.in

5. THE CHIEF CONSERVATOR OF FOREST

Eastern Arunachal Circle

Tezu-792001,

Email Id CCFwac@gmail.com

6. THE DISTRICT FOREST OFFICER

Roing Forest Division, Roing

Arunachal Pradesh -792110

Email Id CCFwac@gmail.com

7. CENTRAL POLLUTION CONTROL BOARD

Through its Chairman

Parivesh Bhawan ,East Arjun Nagar,Delhi 110032

E Mail ccb.cpcb@nic.in

8. STATE POLLUTION CONTROL BORAD

Through Its Chairman

Itanagar ,arunanchal Pradesh

Pin code 791111

Email Id arunachalspcb@gmail.com

9. DEPUTY COMMISIONNER

Anini ,District Lower Dibang Valley

Email Id dc-ldvalley-arn@nic.in

Pin Code 792101

10.NHPC LIMITED

Through General Manager

Dibang Multipurpose Project,Roing

District Lower Dibang Valley

792110 Arunachal Pradesh

Head Office- NHPC Office Limited Sector 33 ,

Faridabad 121003

Email webmaster@nhpc.nic.in

RESPONDENTS

ORIGINAL APPLICATION UNDER SECTION 14,15 READ WITH SECTION 18 OF THE NATIONAL GREEN TRIBUNAL ACT 2010

It Is humbly submitted by the Applicant as under

(A) DETAIL OF APPLICANT

As mention above in cause title

(B) DETAILS OF THE RESPONDANTS

As mention above in the cause title

(C) FACTS OF THE CASE

- (1) That the Applicant is the Permanent resident of Anini, District Lower Dibang Valley and As a Environmental Activist he is deeply engaged in environmental issue affecting human life and ecology, since last 10 year Applicant is raising issue related to environment .
- (2) That Respondent no 1 having responsibility of protection and improvement of environment and safeguarding of forests Respondent no 2 to 7 are the authorities who are responsible for Conservation of Forest the Respondents, Respondent No 8,9 are the authority who are responsible for keeping society polluted free No 10 is the Companies having contract of constructions of tunnel, approach road for 2880 MW Dibang Multipurpose Project Under Lower Dibang Valley District of Arunachal Pradesh.
- (3) The Preliminary Construction works of Approach roads and tunnels executed by Respondent no 10 NHPC LTD to develop the 2880 MW DMP in Arunachal Pradesh, in these construction activities executing agency totally violates the Forest Conservation Act 1980 and The Water (Prevention and Control of Pollution) Act 1974 respectively
- (4) That As Per Stage I and ii Forest Clearance issued by Authority, NHPC Ltd is bound to comply all the condition stipulated in Forest Clearance however Respondent no 10 Executing Agency initiated Construction works without Comply and fulfilled till date
- (5) That As Per stage –II/Final Approval of Central Government granted under Section 2 of Forest (Conservation) Act 1980 for diversion of 4577.84 ha of forest land in favor of M/S NHPC

Ltd for construction Dibang Multipurpose Project various condition was imposed but below condition is not complying by respondent no 10 NHPC Ltd which causing Environmental pollution, water pollution, causing damage to flora and fauna of construction area(Copy Of Stage-II/Final Approval Of Central Government granted under section 2 of the Forest (Conservation)Act 1980,Annexed As **ANNEXURE A1 Page21-23**

(6) That below mention detail of mandatory condition Specified in Stage –II/Final Approval under Forest (Conservation Act) 1980 which need to be complied by respondent no 10 and compare with current status of Compliance by respondent no 10

VI. The State Govt Shall ensure that the boundary of the mining lease and safety zone shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars,each inscribed with its serial number, forward and back bearing distance from pillar to pillar and GPS co-ordinate

Compliance Status-No boundary develop which lead to debris and raw material accumulated in river path which obstructing flow of river , river area also narrowing ,no safety zone demarcated so total non compliance of this point , photographs shown no boundary develop mucks and plastic item dispose annexed as **ANNEXURE A2 Page 24 TO 34**

X The State Govt and user agency shall ensure that no damage to the flora and fauna of the adjoining area shall be caused

Compliance Status Because of improper soil dumping by NHPC in and around the riverbed area damage cause to the homes and agriculture field of residents of iphi-Ano Village, this news also publish in electronic media so non compliance of this point , annexed **ANNEXURE A4 Page 39-40**

XI The State Govt and the user agency shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the state Forest department

Compliance Status Trees which are located river bed area that is fell down by Respondent no 10

XVII . The State Gover. Ensure that the state Forest Department shall implement approved plan for muck disposal and dumping area for muck disposal. In addition, the state Govt and the user agency shall ensure to stabilize and reclaim by planting suitable species at the project cost under the supervision of state Forest Department. Stabilization and reclamation of such dumping sites shall be completed before handing over the same to the state Forest Department in a time bound as per Plan

Compliance Status Dumping not done over the designated dumping sites as per Muck Disposal Plan , no retaining wall constructed dumped material is directly dumping in riverbed area which narrowing the river path , so total non compliance of this point photographs annexed as **ANNEXURE A2 Page 27,28,31** show how unscientific dumping done in riverbed area

XVIII The State Govt. Shall ensure that the user agency shall construct road/path,if any,in consultation with organization(s) having experience in construction of roads in hilly areas to avoid frequent road blockade due to landslides etc and shall provide breast walls and retaining walls wherever necessary

Compliance Status Construction is carrying out in hills area but nowhere road is develop, which lead to landslides and river way also obstructed , photo graphs annexed As **ANNEXURE A2 PAGE 24,25,26**

(7) That Respondent no 10 GM also undertakes that boundary of the diverted forest land, for Dibang Multipurpose Project shall

be demarcated on ground at the Project cost by erecting four feet high reinforced cement concrete pillars but that is not compiled , Undertaking Annexed as **ANNEXURE A5 Page 41**

(8) That Applicant had made Compliant to Respondent Authority But no action has been taken , Copy of Compliant annexed As **ANNEXURE A6 Page 42**

(9) That National Highways, MORTH(Ministry Of Road Transport and Highways) has decided for improvement or the connecting the Rong with Anini having two sections i.e. Roing Hunli section from KM 16 of Roing Hunli Road to Km 21.5 of Hunli Anini Road (Green Field Alignment) (NH-313) (Total Length = 74.863) in the state of Arunachal Pradesh on EPC(Engineering Procurement and Construction) basis in the district of Upper Dibang Valley and Lower Dibang Valley.

(10) That had dumped the stones and soiled (debris) out of nominated dumping area which are already marked due to non-implementation of SOPs by Respondent no 10 constructing agency ,numerous number of gross violation regarding to aquatic live threats in which regarding to aquatic live threats in which river stream were totally cut down and dumped with debris alongside the streams which hampered the moving of fishes from one place to another ,forest product like bamboo ,canes & other tree were totally destroyed.

(11) That due to non-adherence of instructions of MOEF constructing agencies dumping the debris into open area without maintain the nominated dumping ground ,so lakhs of tree, bamboos and canes destroyed and this also threats to aquatic life, human lives, wildlife animals

(12) That there is proper SOP plan for Muck disposal of waste which have to be complied by Respondent NO 10 , but that is not complying , Copy Of Muck Disposal annexed as **ANNEXURE A7 Page 43-47**

- (13) That environmental impact of activities done by respondent no 10 are Damage of local forest area contamination of drainage watercourses and impact of land by improper disposition of construction and demolition waste
- Loss of habitat and vegetarian for animal due to destroying of forest
 - disposition of waste in river ,changing water course paths blocking fish passage , hazardous chemical causing death of spices
- (14) That when this construction garbage disposition in river kill millions of marine lives , Polluted Water which generated from construction discharging into River by way of Plastic Pipe, Photographs showing this fact , Annexed As **ANNEXURE A2 Page 31 TO 34**
- (15) That the Crusher plant operating in plan area without any precautionary measures, polluting the entire area, Mixture plants operate without any dust arrester, no wind breaking wall to prevent Air Pollution , Stone Crusher plants required to obtain consent from the Pollution board respectively (Photographs Annexed As **ANNEXURE A3 Page 35-38**
- (16) That the chemicals released from construction garbage which accumulate and contribute to the ozone layer and also hurt the surrounding human population. Methane gas adds to it as well. Besides, with chemicals such as dioxin out there, the air has been proven to have harmful effects on us
- (17) That this construction garbage harmful greenhouse gases are created from decomposing waste. These rise up to the atmosphere and trap heat. This adversely causes extreme weather reactions in the form of storms and typhoons. apart from temperature what is also drastically affected is the level of precipitation in the air. From acid rain to severe hail storms

or global warming – everything is fair game at present. This also spreads out into other areas with regards to subdivisions such as thermal and radioactive pollution.

- (18) That there is a big risk for cancer if humans are exposed to hazardous waste which is thrown without sufficient protection.
- (19) That this Toxic construction waste can pollute groundwater, soil, surface water and air which can cause many problems for humans as well as for environmental health.

GROUNDS

(1) Because as per the rules of Construction and Demolition Waste Management Rules, 2016

(4) Duties of the waste generator - (1) Every waste generator shall prima-facie be responsible for collection, segregation of concrete, soil and others and storage of construction and demolition waste generated, as directed or notified by the concerned local authority in consonance with these rules. (2) The generator shall ensure that other waste (such as solid waste) does not get mixed with this waste and is stored and disposed separately. (3) Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall segregate the waste into four streams such as concrete, soil, steel, wood and plastics, bricks and mortar and shall submit waste management plan and get appropriate approvals from the local authority before starting construction or demolition or remodelling work and keep the concerned 3 authorities informed regarding the relevant activities from the planning stage to the implementation stage and this should be on project to project basis. (4) Every waste generator shall keep the construction and demolition waste within the

premise or get the waste deposited at collection centre so made by the local body or handover it to the authorised processing facilities of construction and demolition waste; and ensure that there is no littering or deposition of construction and demolition waste so as to prevent obstruction to the traffic or the public or drains. (5) Every waste generator shall pay relevant charges for collection, transportation, processing and disposal as notified by the concerned authorities; Waste generators who generate more than 20 tons or more in one day or 300 tons per project in a month shall have to pay for the processing and disposal of construction and demolition waste generated by them, apart from the payment for storage, collection and transportation. The rate shall be fixed by the concerned local authority or any other authority designated by the State Government ,but respondent have violate the rules ,and dispose the C& D waste in forest area and river.

(2) Because as per the rules of Construction and Demolition Waste Management Rules, 2016

(8) Duties of State Pollution Control Board or Pollution Control Committee- (1) State Pollution Control Board or Pollution Control Committee shall monitor the implementation of these rules by the concerned local bodies and the competent authorities and the annual report shall be sent to the Central Pollution Control Board and the State Government or Union Territory or any other State level nodal agency identified by the State Government or Union Territory administration for generating State level comprehensive data. Such reports shall also contain the comments and suggestions of the State Pollution Control Board or Pollution Control Committee with respect to any comments or changes required; 5 (2) State Pollution Control

Board or Pollution Control Committee shall grant authorization to construction and demolition waste processing facility in Form-III as specified under these rules after examining the application received in Form I; (3) State Pollution Control Board or Pollution Control Committee shall prepare annual report in Form IV with special emphasis on the implementation status of compliance of these rules and forward report to Central Pollution Control Board before the 31st July for each financial year, here respondent no 6 failed discharge its duty ,consequently C&D Wastes is dumping in prohibited area

- (3) Because as per the rules of Construction and Demolition Waste Management Rules, 2016

(10) Duties of the Central Pollution Control Board - (1) The Central Pollution Control Board shall,- (a) prepare operational guidelines related to environmental management of construction and demolition waste management; (b) analyze and collate the data received from the State Pollution Control Boards or Pollution Control Committee to review these rules from time to time; (c) coordinate with all the State Pollution Control Board and Pollution Control Committees for any matter related to development of environmental standards; (d) forward annual compliance report to Central Government before the 30th August for each financial year based on reports given by State Pollution Control Boards of Pollution Control Committees. Here respondent no 5 have not compliance these rules in practically, above mention policy is implement only in paper.

- (4) Because the responsibility of respondent no 2 & 3 as per rules of Construction and Demolition Waste Management Rules, 2016

(9) Duties of State Government or Union Territory

Administration- (1) The Secretary in-charge of development in the State Government or Union territory administration shall prepare their policy document with respect to management of construction and demolition of waste in accordance with the provisions of these rules within one year from date of final notification of these rules. (2) The concerned department in the State Government dealing with land shall be responsible for providing suitable sites for setting up of the storage, processing and recycling facilities for construction and demolition waste. (3) The Town and Country planning Department shall incorporate the site in the approved land use plan so that there is no disturbance to the processing facility on a long term basis. (4) Procurement of materials made from construction and demolition waste shall be made mandatory to a certain percentage (say 10-20%) in municipal and Government contracts subject to strict quality control.

here respondent no 1 have not compliance the rules ,this issue lead to damage of forest area,and garbage dispose in forest & river area.

- (5) Because the inaction of respondent authority is leading to clear cut violation of principle of sustainable development ,which is need of the hour
- (6) Because Stone Crusher Operating in Construction area is not following the CCB Norms ,without permission it is operating and causing Air Pollution.
- (7) Because debris and construction material accumulated in riverbed area , which narrowing river path and obstructing water flow that is violation of section 24 of water (Prevention and Control Of Pollution) Act 1974 which

specified that “Prohibition on use of stream or well for disposal of polluting matter etc”

(8) Because Respondent no 10 NHPC Ltd narrowing the River Path so it resulting into damage of House and Agriculture Filed of local residents

(9) Because the Applicant substantial right relating to environment has been infringed and the Hon’ble tribunal is the most appropriate forum to deal with the issue raised above

INTERIM PRAYER

Hon’ble Tribunal May be please to

1. To halt the entire Construction works of 2880MW Dibang Multipurpose Project till the reports comes out from the joint inspection of construction site alongwith all respondents with Applicant

2 To Constitute Joint Inspection of Construction site alongwith all responsible authority with Applicant and examine the actual status of the various acts and issue direction for halt of the entire construction activities executed by respondent no 10

LIMITATION

it has came into the knowledge of the Applicant on 01/04/2025 when construction & development waste were evident from the road ,trees were fallen and river route was changed cause of disposition of waste ,then the Applicant took steps to inquire the details , there is muck disposal dump in river area and narrowing the river , the said cause of action is continuous in nature as still Respondent no 10 is Violating

Environment Protection Act 1986 and water (Prevention and Control of Pollution) Act 1974 . The cause of action is continuing in nature and therefore the present original application is filed within the period of limitation prescribed under act

PRAYER/RELIEF SOUGHT

IN View of the above fact and circumstance, the Hon'ble Tribunal may be Please to grant the following relief as Under-

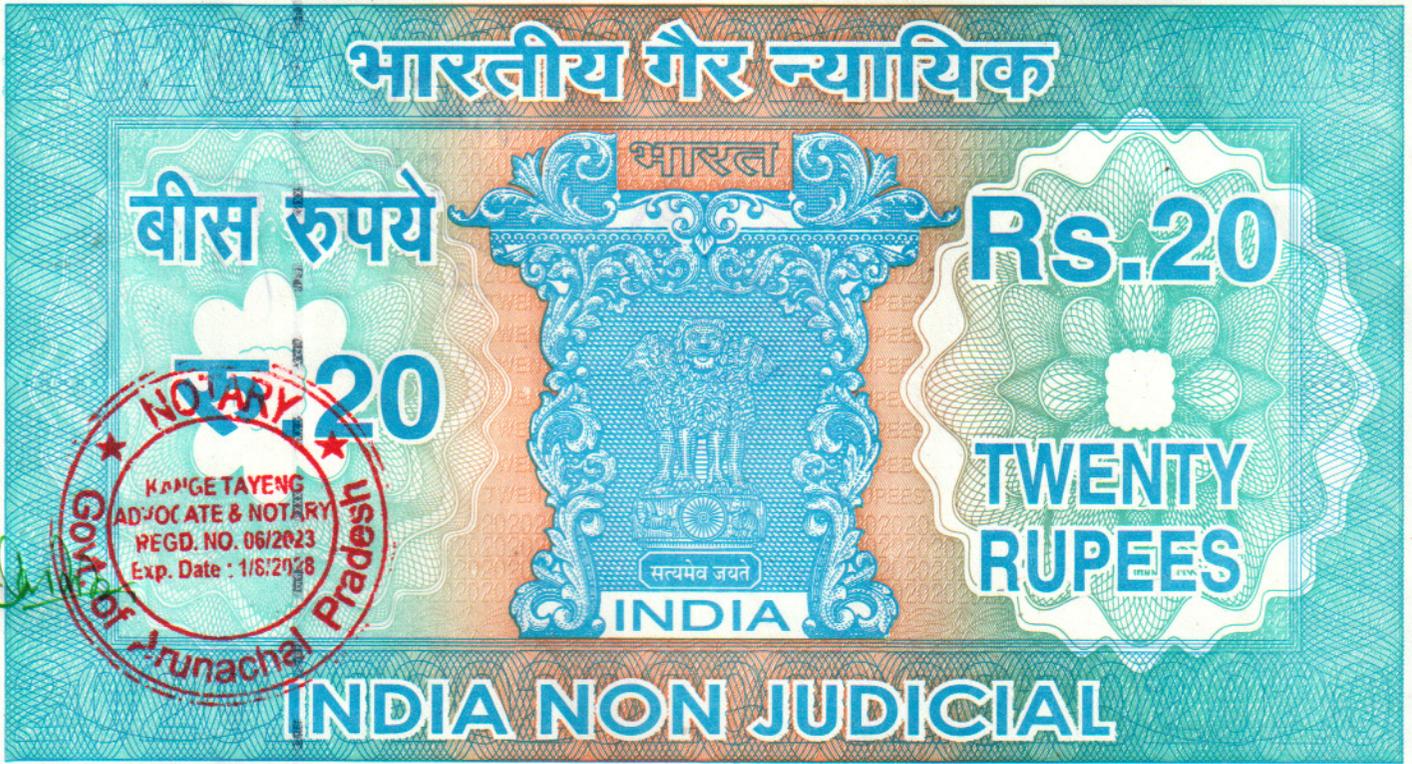
- I. That the Hon'ble Tribunal may be pleased to declare the activity of Respondent no 10 is illegal and unauthorized
- II. That Hon'ble Tribunal may be issue direction to Respondent Authority to ensure Compliance of Approval granted as Stage 1 and final Approval to Respondent no 10
- III. That the Hon'ble Tribunal may fix the responsibility of the officials who have failed to discharge their official duty
- IV. That the Hon'ble Tribunal may please to direct Respondent 10 for River Restoration & returning to their Original course and remove the wastage from forest and river area .
- V. That the Hon'ble Tribunal be pleased to direct respondent no 10 to compensate for the loss caused to environment by assessing the damage according to the polluter pays principle or as and what the Hon'ble Tribunal deems fit and proper
- VI. Any other relief which this Hon'ble Tribunal deems fit and proper in the interest of justice ,equity and good conscience.

**That The Requisite Court Fees of Rs.1000(Rupees One Thousand) Has been
Paid along with the Original Application**



**Prakash Pandey
Counsel For Applicant**

**Date 15/07/2025
Place Roing**



अरुणाचल प्रदेश ARUNACHAL PRADESH

01AA 955478

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH KOLKATA

ORIGINAL APPLICATION NO

IN THE MATTER OF :-

RAKHINI MIPI

PETITIONER

VERSUS

STATE OF ARUNACHAL PRADESH & ORS

RESPONDENT

AFFIDAVIT

I RAKHINI MIPI S/O JIHI MIPI AGED ABOUT 41 YEARS, R/O VIILLAGE MIPI, PO/PS-ANINI, DISTRICT DIBANG VALLEY, ARUNACHAL PRADESH do hereby solemnly affirm on oath as under :-

1. That, I am the applicant in the instant case and fully conversant with the facts of the case and hence, competent to swear on this affidavit.
2. That, I am filling the Present Original Application along with Annexure before the Hon'ble Tribunal the Contents from Para 1 to last have been drafted on my instruction and the same have been explained to me by my counsel.
3. That, I have been read and understood the contents and based on the documents filed along with the application.

Raxini Mipi
DEPONENT

VERIFICATION

I, the above named deponent do hereby verify that the contents of the paras above are true, correct and no material fact has been concealed.

Signed and verified on this 22 day July 2025 at Raing

Raxini Mipi
DEPONENT

VERIFIED BY
Kangetayeng
ADVOCATE & NOTARY
E.A. (HONS) LLB
DIBANG VALLEY DIST. (A.P.)
DATE: 22/07/2025
SL. NO.: 2166/2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH AT KOLKATA

OA NO . /2025

IN THE MATTER OF -:

RAKHINI MIPI

APPLICANT

VERSUS

STATE OF ARUNANCHAL PRADESH & ORS.

RESPONDENTS

LIST OF DOCUMENTS

S.NO.	PARTICULAR'S	ANNEXURE	PAGE NO
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DATE 15/07/2025

Place Roing

PRAKASH PANDEY

COUNSEL FOR THE APPLICANT

TS y

Government of India
Ministry of Environment, Forest and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan
Aliganj, Jorbagh Road
New Delhi – 110003
Dated: 12th March, 2020

To,

The Principal Secretary (Forests),
Department of Environment & Forests,
Government of Arunachal Pradesh,
Itanagar.

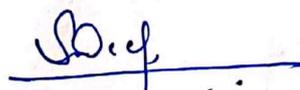
Sub: Diversion of 4577.84 ha (originally proposed 5056.5 ha) of forest land in favour of M/s NHPC Limited for construction of Dibang Multipurpose Project (2880 MW originally proposed 3000 MW) on Dibang River in Lower Dibang valley District of Arunachal Pradesh.

Sir,

I am directed to refer to the Govt. of Arunachal Pradesh's letter No. FOR.10-44/Cons./2003/Vol.V/4030/36 dated 05.08.2014 on the above mentioned subject seeking prior approval of the Central Government under Section 2 of the Forest (Conservation) Act, 1980 and to say that the said proposal has been examined by the Forest Advisory Committee constituted by the Central Government under Section-3 of the aforesaid Act. After careful consideration of the proposal by the Forest Advisory Committee (FAC), *In-principle/Stage-I* approval was granted vide this Ministry's letter of even number dated 15.04.2015 subject to fulfilment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the approval and has requested the Central Government to grant final approval.

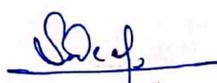
2. In this connection, I am directed to say that on the basis of the compliance report furnished by the PCCF & Nodal Officer(FCA), Govt. of Arunachal Pradesh's letters No. FOR.10-44/Cons./2003/Vol-IV/2027-29 dated 20.09.2019 and No. FOR.10-44/Cons./2003/Vol-IV/06-08 dated 06.01.2020 and the reports of Regional Office, Shillong as received vide their letters No. 8-85/2011-FC/430 dated 13.04.2018 and No. 8-85/2011-FC/3816 dated 13.02.2020, *Stage-II/Final approval* of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 4577.84 ha (originally proposed 5056.5 ha) of forest land in favour of M/s NHPC Ltd for construction of Dibang Multipurpose Project (2880 MW originally proposed 3000 MW) on Dibang River in Lower Dibang valley District of Arunachal Pradesh. subject to following conditions:

- i Legal status of the diverted forest land shall remain unchanged;
- ii Compensatory afforestation(CA) over identified degraded forest land, twice in extent to the forest land shall be taken up as per approved plan/scheme by the Forest Department from the funds received from the user agency within a period of three years with effect from the date of issue of approval, and maintained thereafter in accordance with the approved Plan.The CA land shall be mutated and notified as as RF/PF under Indian Forest Act 1927, with in six months of Stage II approval.
- iii The User Agency shall pay the additional amount of NPV, if so determined, as per the


12.03.2020

final decision of the Hon'ble Supreme Court of India;

- iv The State Govt. ensure that the User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- v The State Govt. and the user agency shall ensure that no labour camp shall be established on the forest land and the user agency shall provide firewood preferably alternate fuel to the labourers and the staff working at the site so as to avoid any damage and pressure on the adjacent forest areas;
- vi The State Govt. shall ensure that the boundary of the mining lease and safety zone shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing, distance from pillar to pillar and GPS co-ordinates;
- vii The State Govt. and the user agency shall ensure that the layout plan of the mining plan/proposal shall not be changed without the prior approval of the Central Government;
- viii The State Govt. and the user agency shall ensure that the forest land shall not be used for any purpose other than that specified in the proposal;
- ix The State Govt. and the user agency shall ensure that the forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- x The State Govt. and the user agency shall ensure that no damage to the flora and fauna of the adjoining area shall be caused;
- xi The State Govt. and the user agency shall ensure that any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department;
- xii The State Govt. shall ensure that the State Forest Department will implement the approved plan/scheme to create and maintain alternate habitat/home for the avifauna, from the funds deposited by the user agency in CAMPA account;
- xiii The State Govt. and the user agency shall ensure to constitute Ecological Monitoring Unit to monitor the impact of the project on flora and fauna of the area and furnish a copy of constitution order to this Ministry for record.
- xiv The State Govt. and the user agency shall ensure to implement the approved plan/scheme for afforestation along the periphery of the reservoir and canals (as applicable).
- xv The State Govt. shall ensure that the State Forest Department will implement the approved CAT plan, Wild Life Management Plan of Mahao Wildlife Sanctuary and Zonal Wildlife Conservation Plan from the funds deposited by the user agency in CAMPA account.
- xvi The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.


12.03.2020

- xvii The State Govt. ensure that the State Forest Department shall implement approved plan for muck disposal and dumping area for muck disposal. In addition, the State Govt. and the user agency shall ensure to stabilize and reclaim by planting suitable species at the project cost under the supervision of State Forest Department. Stabilization and reclamation of such dumping sites shall be completed before handing over the same to the State Forest Department in a time bound manner as per Plan;
- xviii The State Govt. shall ensure that the User agency shall construct road/path, if any, in consultation with organization(s) having experience in construction of roads in hilly areas to avoid frequent road blockade due to landslides etc. and shall provide breast walls and retaining walls wherever necessary;
- xix The State Government and the user agency shall ensure that the trees available between full reservoir level (FRL) and FRL—4 meters are not felled;
- xx The user agency shall provide free water for the forestry related projects;
- xxi The State Govt. and the user agency shall ensure that the annual self - compliance report in respect of the above conditions shall be submitted to the State Government, concerned Regional Office and to this Ministry by the end of March every year;
- xxii The State Govt. and the user agency shall ensure that any other condition that the concerned Regional Office of this Ministry may stipulate with the approval of competent authority in the interest of conservation, protection and development of forests & wildlife; and
- xxiii The State Govt. and the user agency shall comply all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and National Green Tribunal Order(s) pertaining to this project, if any, for the time being in force, as applicable to the project.

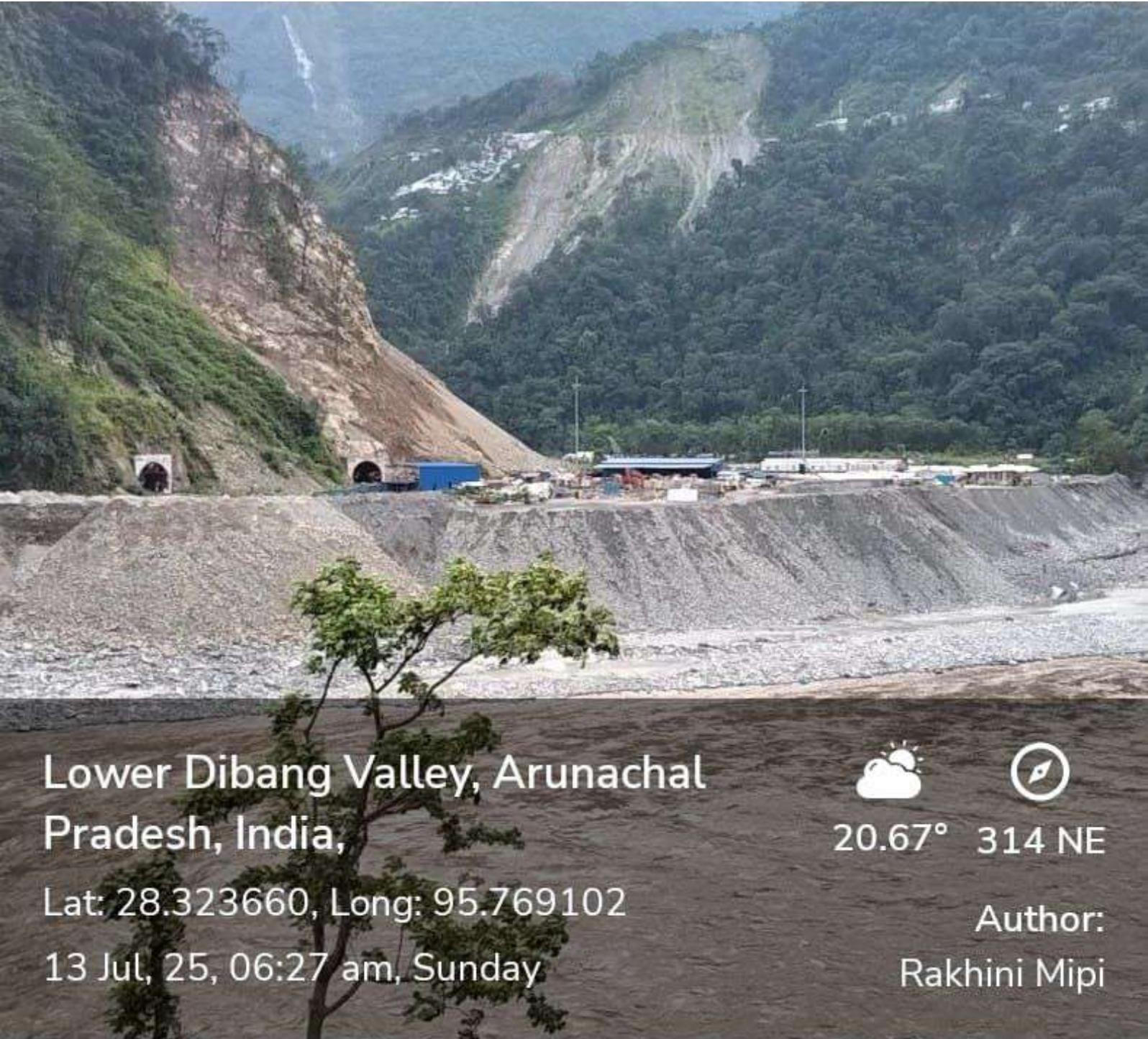
Yours faithfully,


 12.03.2020
(Sandeep Sharma)

Assistant Inspector General of Forests

Copy to:

1. The PCCF(HoFF), Government of Arunachal Pradesh, Itanagar.
2. The Nodal Officer(FCA), O/o the PCCF(HoFF), Govt. of Arunachal Pradesh, Itanagar.
3. The Dy. Director General (Central), Regional Office, Shillong.
4. User Agency
5. Monitoring Cell of FC division, MoEF&CC, New Delhi.
6. Guard file.



Lower Dibang Valley, Arunachal Pradesh, India,

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13 Jul, 25, 06:27 am, Sunday



20.67°



314 NE

Author:

Rakhini Mipi



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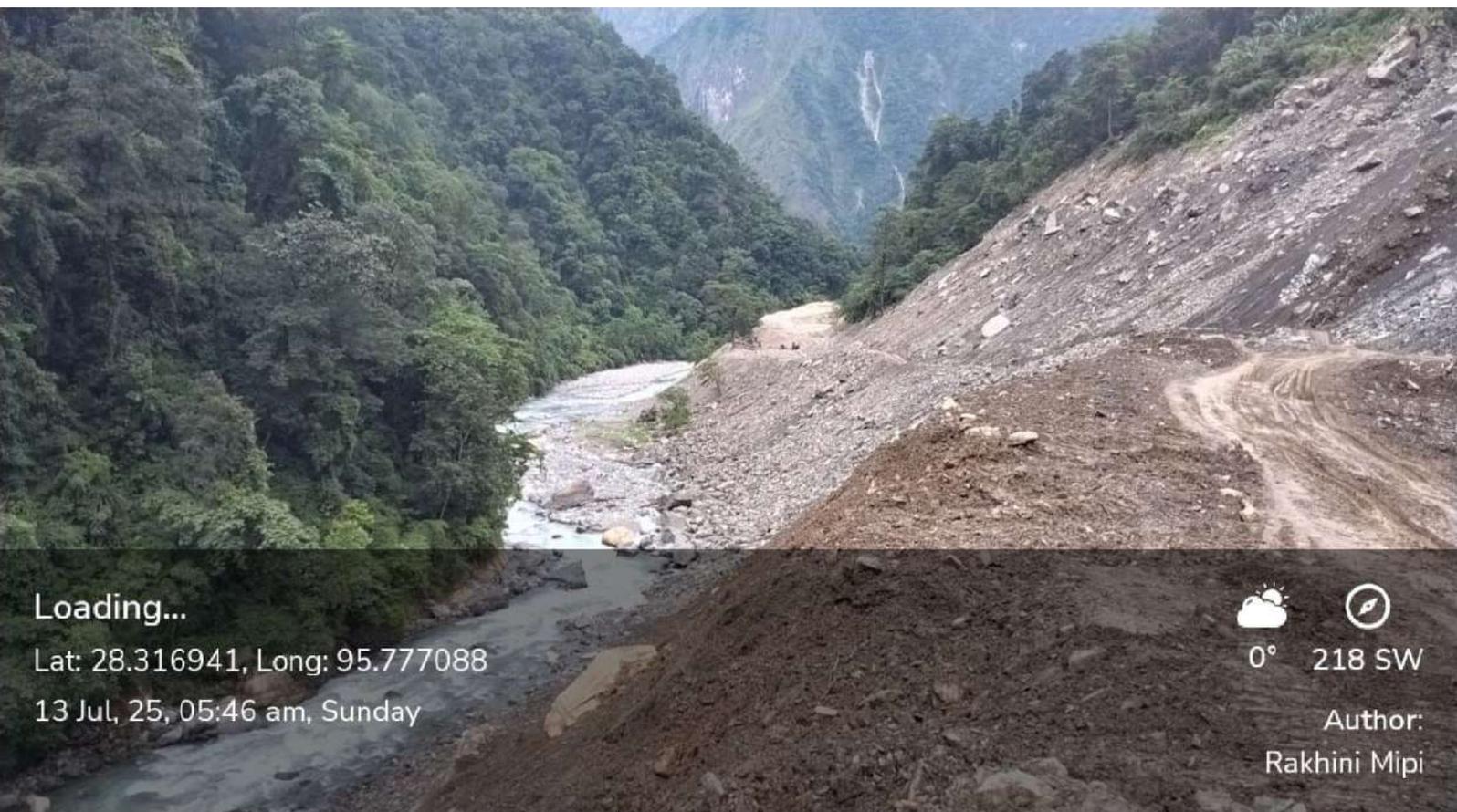


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230 SW

Author:
Rakhini Mipi



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Author:
Rakhini Mipi



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Author:
Rakhini Mipi



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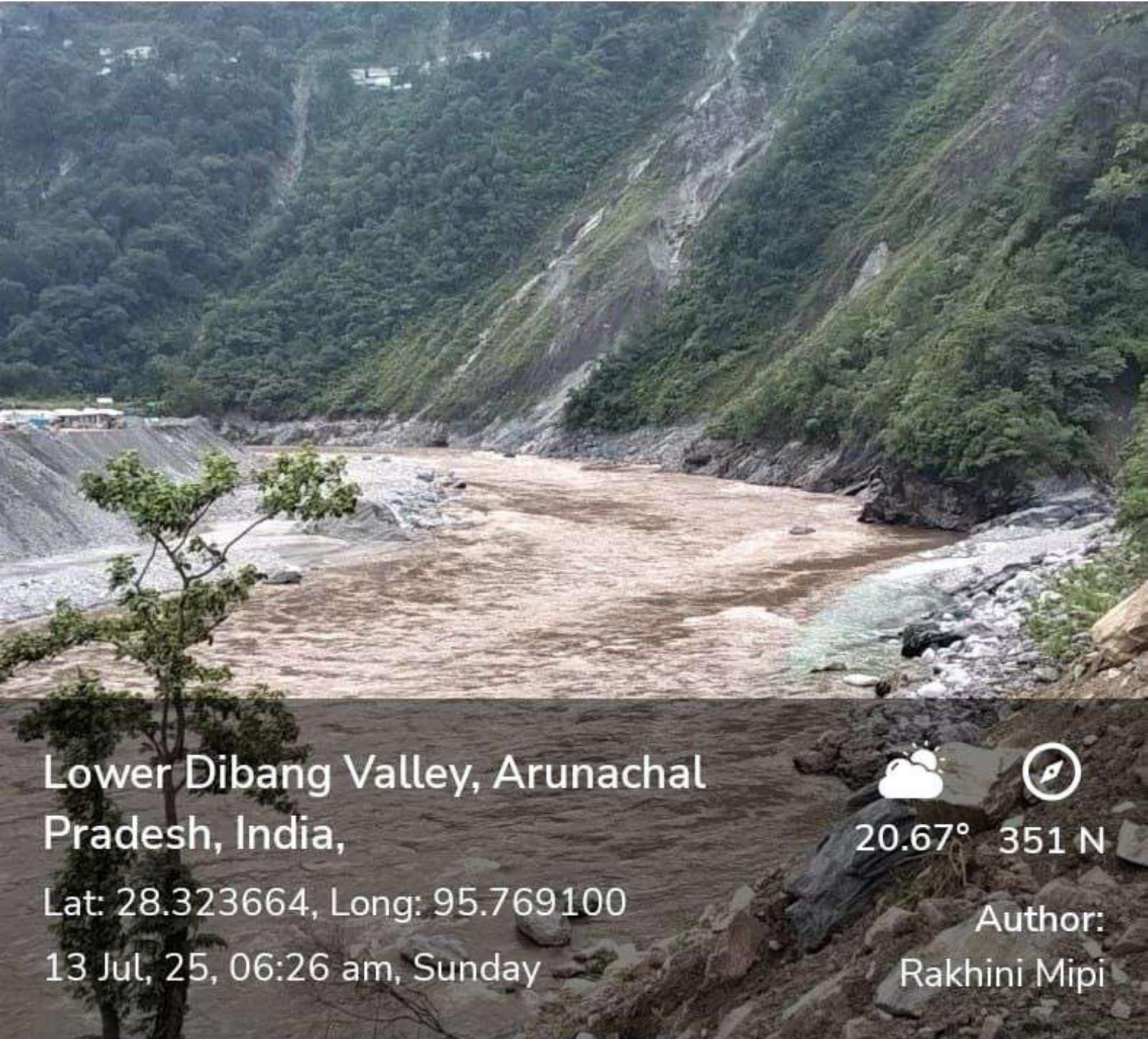


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Author:
Rakhini Mipi



Lower Dibang Valley, Arunachal Pradesh, India,

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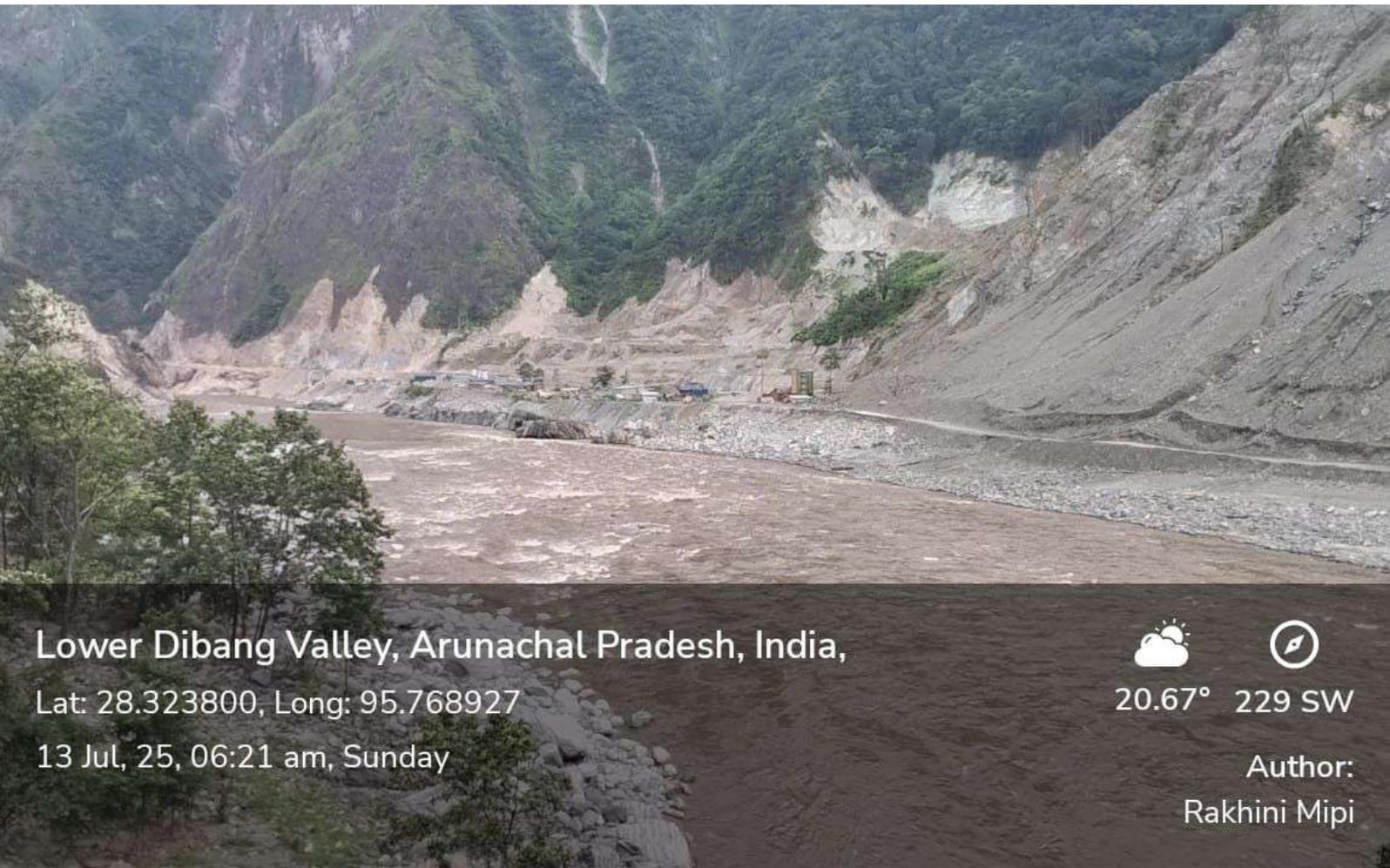
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Author:

Rakhini Mipi



Lower Dibang Valley, Arunachal Pradesh, India,

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13 Jul, 25, 06:21 am, Sunday



20.67° 229 SW

Author:
Rakhini Mipi



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Author:
Rakhini Mipi



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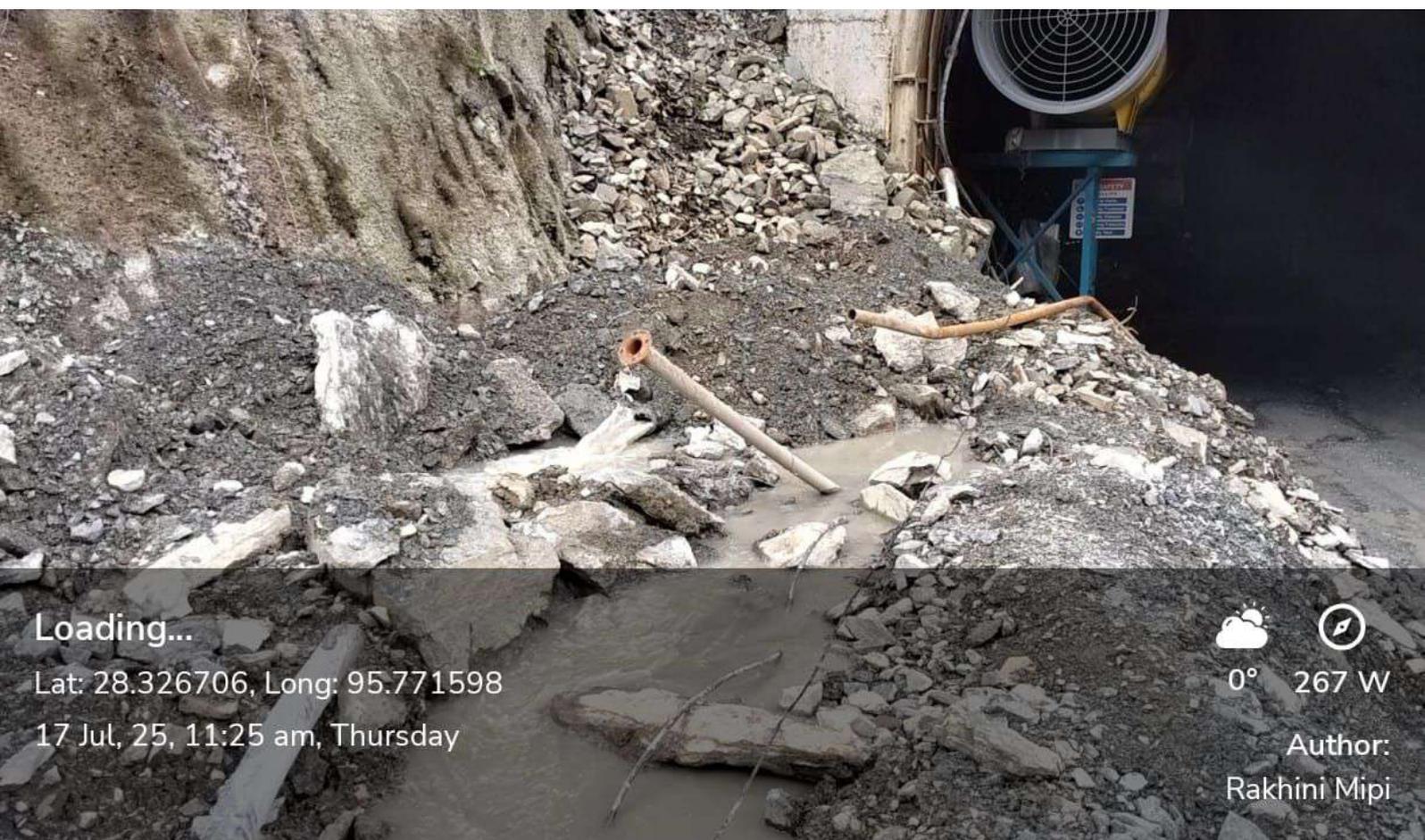
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17 Jul, 25, 11:25 am, Thursday



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Author:
Rakhini Mipi



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17 Jul, 25, 11:25 am, Thursday



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Author:
Rakhini Mipi



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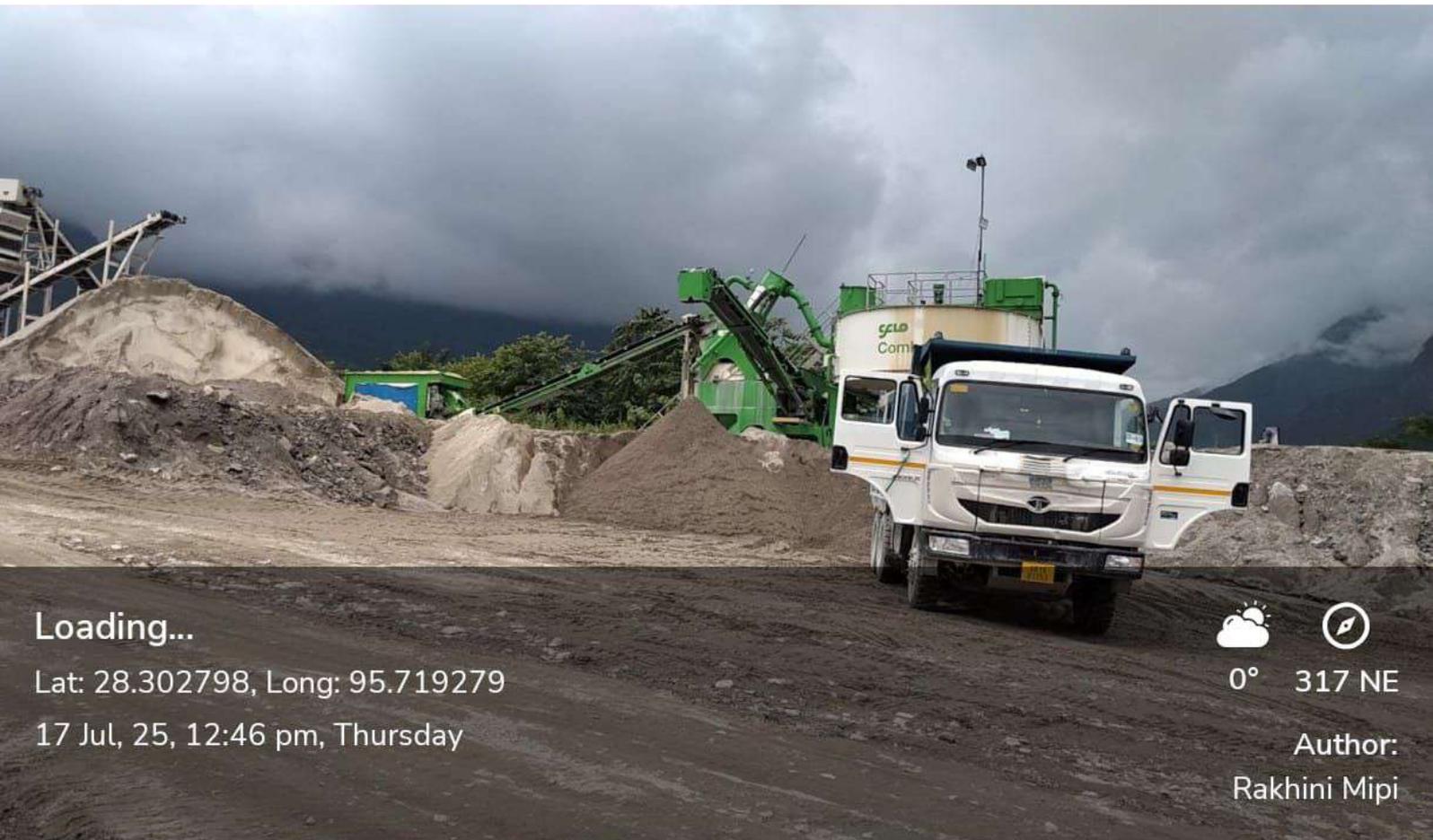


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Author:
Rakhini Mipi



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Author:
Rakhini Mipi



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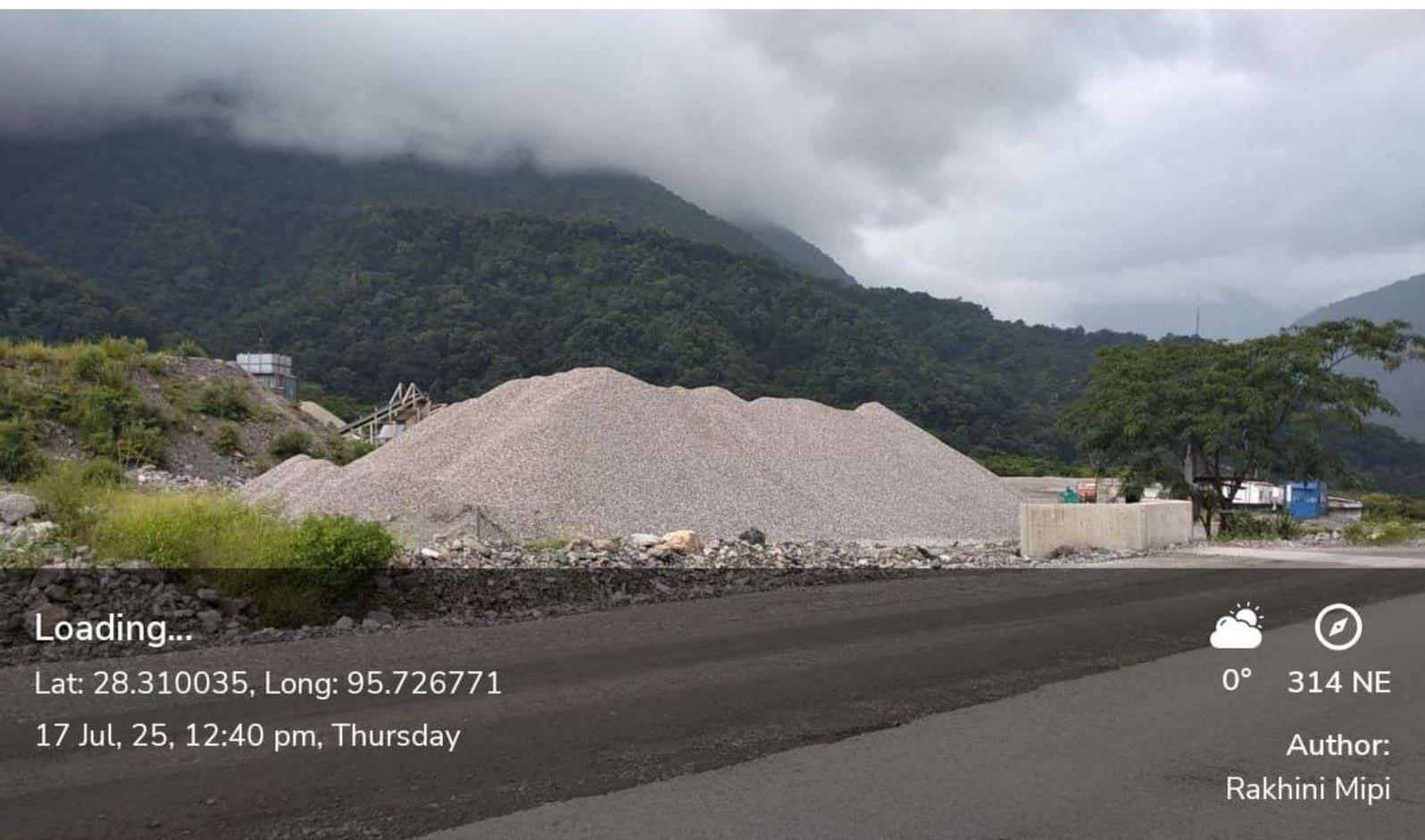
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Author:
Rakhini Mipi



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17 Jul, 25, 12:40 pm, Thursday



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314 NE

Author:

Rakhini Mipi



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17 Jul, 25, 12:39 pm, Thursday



0° 177 S



Author:
Rakhini Mipi

**NORTH EAST EXPRESS**

22m ·

Villagers of Iphi-Ano Allege Flood Damage Due to NHPC's Improper Soil Dumping.

Iphi-Ano, 02-06-25: Residents of Iphi-Ano village have raised serious concerns over the increasing damage caused to their homes and agricultural fields, alleging that the cause is improper soil dumping by the National Hydroelectric Power Corporation (NHPC) near the Dibang River.

According to the villagers, even before the onset of recent heavy rainfall, the water level of the Dibang River had been rising unusually and encroaching into farmlands. They believe this is due to the unscientific disposal of soil and construction materials by NHPC in and around the riverbed area.

Several residents have reported that their agricultural lands, crops, and even parts of their homes have been washed away by the river's floodwaters. They are now demanding immediate compensation from NHPC for the loss of their belongings, crops, and property.

"We urge the NHPC authorities to take full responsibility for the damages and

"We urge the NHPC authorities to take full responsibility for the damages and compensate all affected families. Our livelihood depends on our land, and we are being driven to distress," said one of the affected villagers.

The villagers have also appealed to their local Member of Legislative Assembly (MLA) to intervene and help arrange for the construction of a proper flood protection wall to safeguard the community from future disasters.

They are further calling on the concerned government departments to visit the site and conduct a proper assessment of the damage caused by the rising river waters.



Like



Comment



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Anita Dele Anita

6h · 👥



CERTIFICATE OF UNDERTAKING
(Condition No. xiii of FC Stage-I)

ANNEXURE-'IV'

UNDERTAKING

NHPC Limited (User Agency) hereby undertakes that boundary of the diverted forest land, for Dibang Multipurpose Project shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar.


(Deepak Rattan Sagar)
General Manager
Dibang Multipurpose Project,
NHPC Limited,
Lower Dibang Valley District, Roing
(Arunachal Pradesh)

To,

The District Forest Officer
Roing Forest Division, Roing – 792110
Lower Dibang Valley District
Arunachal Pradesh

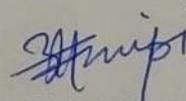
Sub : Representation regarding the gross violations of Forest Conservation Act 1980, Forest Rights Act 2006 and The Water (Prevention and Control of Pollution) Act 1974 respectively by M/s NHPC Limited pertaining to constructions of tunnel, approach roads and reckless dumping of mucks while constructing Dibang Multipurpose Project 2880 MW into Dibang river under Lower Dibang Valley of Arunachal Pradesh thereof

Respected Sir,

1. I write to bring your immediate attention the gross violations of the Forest Conservation Act 1980, Forest Rights Act 2006 and The Water (Prevention and Control of Pollution) Act 1974 respectively by M/s NHPC Ltd while constructing tunnels, approach roads for 2880 MW Dibang Multipurpose Project under Lower Dibang Valley District (Arunachal Pradesh).
2. The preliminary construction works of approach roads and tunnels executed by NHPC Ltd to develop the 2880 MW DMP in Arunachal Pradesh. In these construction activities executing agency totally violates the Forest Conservation Act 198, and The Water (Prevention and Control of Pollution) Act 1974 respectively. As per Stage I and II Forest Clearance issued by Authority NHPC Ltd is bound to implement the all parameters promulgated by authorities before any construction but executing agency initiated construction works without the fulfilled of the following parameters till date which is very necessary for safeguarding of Forests, Environments, Pollutions alongwith the national interest and safeguarding of the tribal rights :-
 - (a) Refer to letter No. 8-85/2011FC dated 12 Mar 2020. The following conditions were not ensured by executing agency till date vide aforementioned letter No. para and 2 sub para vi, x, xi, xv, xvi, xvii, xviii, xxiii respectively.
 - (b) All photographs are attached herewith for your perusal please.
3. Therefore, I demand immediate halt of the entire construction works executed by NHPC Ltd till the fulfilment of Stage I and II FC granted by your esteemed office and initiate the investigations for various violations. Failure to address these violations will leave the undersigned with no choice but to seek intervention from the National Green Tribunal to ensure justice and uphold the provisions of Forest Conservation Act 198, and The Water (Prevention and Control of Pollution) Act 1974 respectively.

Yours faithfully,

Dated : 07 Apr 2025



Mr Rakhini Mipi
RTI/Environmental Activist
Vill - Ashali
Near Govt Primary School, Ashali
Roing - 792110
Contact No. 8416087117
Mail ID - mipirakhini92@gmail.com

ENVIRONMENTAL MANAGEMENT PLAN OF DIBANG MULTIPURPOSE PROJECT, ARUNACHAL PRADESH



Prepared for
NHPC Limited



WAPCOS LIMITED

CHAPTER 7

MUCK DISPOSAL PLAN

CHAPTER 7

MUCK DISPOSAL PLAN

7.1 GENERAL

The proposed Dibang multipurpose project would involve a number of civil engineering activities leading to production of large quantities of muck. This muck would be excavated from the HRTs & TRTs during the tunnelling, construction of desilting arrangement, underground power house complex, approach roads etc. Even though some of the muck will be utilized for back filling, yet a large quantity of the excavated material will need to be relocated and dumped in such a manner that it does not impose any negative impact on terrestrial and aquatic environment.

7.2 MUCK DISPOSAL AREAS

The total excavation quantity likely to be generated at the project will be around 177 lakh cum, out of which 59 lakh cum will be common excavation. Effectively, total rock excavation will be 117.8 lakh cum. Out of 117.8 lakh cum of total rock excavation, approximately 35 lakh cum will be used for production of aggregate and remaining 82.84 lakh cum will have to be disposed of. Adding 25% to 60% bulkgage factor for common excavation and rock excavation, the quantity to be disposed of would be 198 lakh cum. The detailed calculation is in **Table 7.1**.

Table 7.1: Quantum of Muck to be disposed

S. No.	Description	Quantity (cum)
1.	Total Excavation (TE)	17686800
2.	Common Excavation (CE)	5902440
3.	Total Rock Excavation(TRE)=TE-CE	11784360
4.	Reusable Quantity (for use as Aggregate) (RQ)	3500000
5.	Disposable rock mass	8284360
6.	Taking swelling factor of 60% for rock, disposable rock muck	13254976
7.	Back fill/ fill quantity (BQ)	673600
8.	Disposable common muck=CE-BQ	5228840
9.	Taking swelling factor of 25% for common disposable muck	6536050
10.	Total muck to be disposed(10)=(6)+(9)	19791026 Say, 198 lakh cum

Three muck disposal areas have been identified for accommodating 198 lakh cum of muck generated. However, the capacity of the three dumping sites is 200.81 lakh cum, the details are given in **Table 7.2**.

Table 7.2: Details of Muck Disposal Areas

S. No.	Description of Muck Disposal Area	Area (ha)	Average Distance from Dam area (km)	Capacity (lakh cum)
1.	Muck Disposal Area - 1 near Pothead Yard (R/Bank)	20	1	4.00
2.	Muck Disposal Area - 2 between Thar Pahar & Pathar Camp (R/Bank)	40	5	60.00
3.	Muck Disposal Area - 3 between Aka Korong & Aya Korong (R/Bank)	52.621	7	136.81
Total		112.621		200.81

7.3 RESTORATION OF MUCK DISPOSAL SITES

The unused material (198 lakh cum of muck) would be piled at an angle of repose at the proposed dumping sites. For the stabilization of dumped materials various engineering and phyto-remedial measures are being proposed in the management plan.

7.3.1 Engineering Measures

Individual plans and cross sections of the three muck disposable areas, including protection measures are placed as **Maps 7.1 to 7.15**.

7.3.2 Phyto-remediation of Muck Disposal Areas

The work plan formulated for re-vegetation of the muck disposal areas through “Integrated Biological and Biotechnological Approach” is based on following parameters:

1. Depending upon the quality of muck material formulation of appropriate blends of organic waste and soil to enhance the nutrient status of rhizosphere.

EMP Report of Dibang Multipurpose Project

2. Isolation and screening of specialized strains of mycorrhizal fungi, rhizobium, azotobacter and phosphate solubilizers (bio-fertilizers inoculum) suitable for the dumped material.
3. Mass culture of plant specific bio fertilizer and mycorrhizal fungi to be procured from different institutions/organizations which are engaged in the phyto-remediation activity of degraded areas.
4. Plantation of dumping sites/areas using identified blend and bio fertilizer inoculum.

The afforestation with suitable plant species of high ecological and economic value, which can adapt to local habitat, will be undertaken.

Areas of approximately 112.621 ha (Refer **Table 7.3**) would require phytoremediation measures. The cost for remediation includes the cost of turfing of slopes, preparation of ground, spreading of manure, providing 5 cm of soil cover, provision of retaining wall and transportation and carriage etc. It also includes the cost of fencing, watch and ward, irrigation, etc.

Table 7.3: Area for Remediation of muck disposal sites

S. No.	Description of Muck Disposal Area	Total Area (ha)
1.	Muck Disposal Area - 1 near Pothead Yard (R/Bank)	20
2.	Muck Disposal Area - 2 between Thar Pahar and Pathar Camp (R/Bank)	40
3.	Muck Disposal Area - 3 between Aka Korong and Aya Korong (R/Bank)	52.621
Total		112.621

Proper dumping shall be done over the designated dumping sites. The waste material dumped at spoil tips would comprise mainly of loose rock fragments that would be mechanically compacted and properly levelled with suitable safe slopes and retaining walls/crate walls shall be constructed so that in no case the dumped material is washed away into the river. Construction material like stones, sand, etc. required for the construction of road should be obtained mostly from the excavated material to minimize the environmental damage. The efforts shall be made to utilize maximum dumped material for the project activities and backfilling. In the streams, box culverts will be provided to prevent the erosion of stream bed.

VAKALATNAMA

IN THE HON'BLE COURT OF NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA

Case No.....

Applicant/Petitioner

Rakhimi Mipi

Versus

Non Applicant/Respondent

State Of Arunachal Pradesh & ors

I, the Applicant/Appellant or Respondent/Non Applicant named below do hereby appoint, engage and authorize advocate (s) named below to appear, act and plead in aforesaid case proceedings which shall include applications for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other court in which the same may be tried/heard/proceeded with and also in the appellate, revisioner or executing court in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize them to sign and file pleadings, appeal, cross objection of the above said case in all its stages and also agree to ratify and confirm acts done by them as if done by us.

In witness whereof we do hereunto set our hand to these presents, the contents of which have been duly understood by us, this 22 day of July, 2025.

Particulars of each party executing Vakalatnama

Sr No	Name & Father's/ Husband's name and Age	E-mail Address	Tel No	Registered Address	Status in the case	Full Signature/ Thumb Impressions
1	Mr Rakhini Mipi Mr Jihi Mipi 41 Years	mipirakhini92@gmail.com	8416087117	Vill-Mipi Po-Mipi PS-Anini Anini-792101 District – Dibang Valley Arunachal Pradesh		

Particulars of each advocate accepting Vakalatnama

Sr No	Name & Father's/ Husband's name and Age	Address for service	E-mail Address	Tel No	Full Signature
1	Prakash Pandey (mp/1611/2018)	B81 Ratan Nagar, Madan Mahal Jabalpur-482001	advprakashpande@gmail.com	8871849683 7805008055	

2 Sweccha Prakash MP/2056/2019

3 Arun Goswami MP/6265/2023